

**WRITTEN ANSWERS TO STARRED QUESTIONS****Households covered under MGNREGS**

\*37. SHRI DEREK O'BRIEN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of households covered under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) as on January, 2017, State-wise;

(b) average number of days guaranteed to each household per month during last year, State-wise; and

(c) whether the Ministry is taking any steps to enhance employment opportunities under MGNREGS and if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR) (a) and (b) State/UT-wise details of households provided employment under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) during 2016-17 (as on 31.01.2017) are given in Statement-I (*See below*). The State/UT-wise details of average days of employment provided per household under MGNREGA during last year are given in Statement-II (*See below*).

(c) The Government is actively engaged with State Government in establishing systems that ensure provision of work as per demand, transparency and accountability. To generate awareness about the provisions of the Scheme and to provide adequate employment opportunities to rural households under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), all States/UTs have been requested for the following:

- (i) to initiate appropriate Information Education and Communication (IEC) campaigns including wall paintings for wide dissemination of the provisions of the Act.
- (ii) to expand scope and coverage of demand registration system to ensure that demand for work under MGNREGA does not go unregistered.
- (iii) to organize 'Rozgar Diwas' periodically to capture latent demand under the programme and to disseminate awareness about the provisions of the Act.

***Statement-I***

*State/UT-wise details of households provided employment under MGNREGA during 2016-17 (as on 31.01.2017)*

(In lakh)

Sl. No.	State	HHs provided employment in FY 2016-17 (till 31st Jan., 2017)
1	2	3
1.	Andhra Pradesh	36.94
2.	Arunachal Pradesh	1.85
3.	Assam	12.63
4.	Bihar	17.59
5.	Chhattisgarh	19.26
6.	Goa	0.06
7.	Gujarat	5.99
8.	Haryana	2.47
9.	Himachal Pradesh	4.54
10.	Jammu and Kashmir	3.92
11.	Jharkhand	15.22
12.	Karnataka	14.87
13.	Kerala	13.83
14.	Madhya Pradesh	21.20
15.	Maharashtra	12.81
16.	Manipur	5.03
17.	Meghalaya	3.68
18.	Mizoram	1.89
19.	Nagaland	4.18
20.	Odisha	17.19
21.	Punjab	5.11
22.	Rajasthan	41.98
23.	Sikkim	0.63
24.	Tamil Nadu	60.58
25.	Telangana	23.74

1	2	3
26.	Tripura	5.74
27.	Uttar Pradesh	46.34
28.	Uttarakhand	4.94
29.	West Bengal	50.18
30.	Andaman and Nicobar Islands	0.07
31.	Lakshadweep	0.00003
32.	Puducherry	0.31
TOTAL		454.77

**Statement-II**

*State/UT-wise details of average days of employment provided per household under MGNREGA during last year*

Sl. No.	State	Average Days 2015-16
1.	Andhra Pradesh	55
2.	Arunachal Pradesh	28
3.	Assam	32
4.	Bihar	45
5.	Chhattisgarh	47
6.	Gujarat	40
7.	Haryana	29
8.	Himachal Pradesh	42
9.	Jammu and Kashmir	48
10.	Jharkhand	52
11.	Karnataka	48
12.	Kerala	49
13.	Madhya Pradesh	46
14.	Maharashtra	60
15.	Manipur	16
16.	Meghalaya	54
17.	Mizoram	69
18.	Nagaland	52

Sl. No.	State	Average Days 2015-16
19.	Odisha	45
20.	Punjab	30
21.	Rajasthan	55
22.	Sikkim	67
23.	Tamil Nadu	61
24.	Telangana	55
25.	Tripura	94
26.	Uttar Pradesh	34
27.	Uttarakhand	41
28.	West Bengal	47
29.	Andaman and Nicobar Islands	28
30.	Goa	18
31.	Lakshadweep	22
32.	Puducherry	17
TOTAL		49

**Demand to withdraw Bill for creation of port authority**

\*38. SHRI V. VIJAYASAI REDDY: Will the Minister of SHIPPING be pleased to state:

(a) whether it is a fact that Water Transport Workers Federation of India (WTWFI) in its 9th National Conference passed a resolution demanding to withdraw the new Major Port Trusts Bill;

(b) whether the Bill is likely to open floodgates to corporates to snatch ports which have huge assets and also impact employees and pensioners; and

(c) if so, how the Ministry is planning to address these concerns?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH L. MANDAVIYA): (a) Ministry of Shipping has not received any resolution passed in the 9th National Conference of Water Transport Workers Federation of India for withdrawing the new Major Port Authorities Bill, 2016.

(b) and (c) No, Sir. The Bill does not propose to convert the Major Ports into corporate companies. There is no provision in the Bill which will impact the interests of the existing employees and pensioners.